

12.01 hrs.

MR SPEAKER Honourable Members, will you please take your seats? I am to make some observation

(Interruptions)

[*Translation*]

MR SPEAKER I am going to make some observations Please take your seat

(Interruptions)

[*English*]

MR SPEAKER Yesterday I had a meeting with the leaders of Parties and Groups It was decided that every day after the Question Hour and Papers Laid in addition to eight 377 Notices mention of seven more urgent matters may be allowed on the basis of notices of subject's received the Speaker by 10 30 AM in the day of the sitting I propose to implement it from today Not more than seven hon Members will be allowed Each one may raise only one matter and not more than one minute be taken by each Member

Now Papers to be laid on the Table

Shri Ajit Singh

12.02 hrs.

PAPERS LAID ON THE TABLE

Review on and Annual Report of Bharat Yantra Nigam Ltd., Allahabad for 1988-89 and a statement re: delay in laying these papers

[*English*]

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH) I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956

(i) A statement regarding Review by the Government on the working of the Bharat Yantra Nigam Limited, Allahabad, and its subsidiaries, for the year 1988-89

(ii) Annual Report of the Bharat Yantra Nigam Limited, Allahabad, and its subsidiaries, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above [Placed in Library See No LT 710/90]

(Interruptions)

[*English*]

MR SPEAKER There is no Zero Hour as such

(Interruptions)

SHRI INDRAJIT GUPTA (Midnapore) You were kind enough to inform the House about the new procedure which you are going to follow regarding matters which are to be raised after the Question Hour And you have decided in consultation with the party leaders that seven Members will be allowed to raise matters provided they give notices by 10 30 a.m. the same day And then you proceeded to say that "I propose to

implement this from today". But I think, most of the members only came to know about the procedure right now. Therefore, they could not give notices for today. So I suggest that let it be implemented from tomorrow.

MR. SPEAKER: Mr. Indrajit Gupta, the leaders must have informed their Members. If you want to do it from tomorrow, I have no objection.

(Interruptions)

MR. SPEAKER: There is no zero hour.

(Interruptions)

SHRI P.R. KUMARAMANGALAM (Salem): Yesterday, at the meeting of the leaders you were kind enough to suggest this procedure which you have announced just now. But we made it very clear to you that the existing practice after the Question Hour to raise important questions on which notices and other facts have been brought to your notice already should continue. You said that you would permit that. You indicated that let us try and keep it to 15 minutes. Even to that we said that it depended on the circumstances and, therefore, we were not agreeable to any time limit at all. You said: All right. The Zero Hour what is usually called i.e. after the Question Hour... *(Interruptions)*

MR. SPEAKER: There is no zero Hour.

(Interruptions)

SHRI P.R. KUMARAMANGALAM: There was no agreement on that.

PROF. P.J. KURIEN (Mavelikara): I was present in the meeting which you referred to in your kind ruling.

SHRI BASUDEB ACHARIA (Bankura): There you agreed.

PROF. P.J. KURIEN: No, you kindly listen. You suggested that you would allow seven members to make submissions on the issues on which they give notices. You also suggested then that the duration of time of the zero hour should be reduced. That was the question that we discussed.

MR. SPEAKER: I never used the term 'zero hour'. Do you know that?

(Interruptions)

PROF. P.J. KURIEN: Let me complete. You said that it would be restricted to 15 minutes which myself and my colleague, Mr. Kumaramangalam representing our Party, never agreed to. This is what I wanted to make it clear. *(Interruptions)*

MR. SPEAKER: Yes, Mr. Basudeb Acharia...

(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolgpur): Sir, what I said was that Members should be allowed to make submissions. We ultimately came to this conclusion that this should be tried. But I expressed my doubts whether that would be accepted by them... *(Interruptions)*

MR. SPEAKER: Mr. Charles, will you please take your seat?...

(Interruptions)

MR. SPEAKER: Why are you shouting? What is happening? Mr. Charles, Mr. Basheer, please take your seats. I have permitted Mr. Acharia.

SHRI BASUDEB ACHARIA: Sir, the convention of this House is that we raise some urgent issues. You may call it Zero Hour or you may not call it Zero Hour, but after Question Hour we raise some urgent

Issues. **This practice should not be done away with...** (*Interruptions*)

MR. SPEAKER: It has been somewhat an institutionalised arrangement.

SHRI BASUDEB ACHARIA: In order to raise the issues systematically, one system should be adopted, that is, to give notices. When we were in the Opposition, we never raised any issue without giving any notice. Never... (*Interruptions*) Before ten o'clock, we used to table notices for Adjournment Motions, when we were in the Opposition. So, some written notice should be there and some time limit should also be there. It should not extend beyond half-an-hour. The convention of this House to raise the urgent issues after Question Hour should continue, but for that there should be a system. (*Interruptions*)

[*Translation*]

SHRI L.K. ADVANI (New Delhi): Mr. Speaker, Sir, the purpose of yesterday's meeting with the representatives of different parties and groups was to decide about the procedure to be followed regarding important matters to be raised by the hon. Members immediately after the Question Hour. I agree to it that restricting it under the Rules of procedure will not do any good. However a system should be evolved. Commenting on the prevailing situation... (*Interruptions*)... Please listen to me. It was yesterday only a newspaper reported whereas persons who are allowed to sit in the visitors' gallery have to follow strict rules and regulation so much so that they are not allowed to utter even a word or sit cross-legged but when one looks beneath from the gallery, one finds a total contrast:

So purpose of yesterday's meeting was to find some ways and means to regulate zero hour. Of course, there was no unanimity in the meeting but when hon. speaker,

summed it up... (*Interruptions*)... That we will follow a new procedure on experimental basis and now he has informed the House about the same. If hon. Shri Kumaramangalam or Prof. Kurien had any objections to this proposal, they should have raised it then and there itself.

[*English*]

SHRI P.R. KUMARAMANGALAM: We had objected it then and there.

[*Translation*]

SHRI L.K. ADVANI: I understand your compulsion as you were not authorised to do so. (*Interruptions*) They were not authorised to say yes to the proposal. Mr. Speaker, Sir, I only wish to say that Shri Indrajit is right in saying that it should not be implemented from today itself, let it be implemented from tomorrow onwards. But if Members of Congress Party.

[*English*]

SHRI P.R. KUMARAMANGALAM: Please don't tell what is not true. (*Interruptions*)

[*Translation*]

SHRI L.K. ADVANI: Mr. Speaker, Sir, I already stated that there was no unanimity among the members over this issue in the meeting. Even Shri Somnathji had his own reservation. Then Mr. Deputy Speaker narrated his personal experience of Maharashtra State Assembly and I too stated my own experience in the Rajya Sabha. In the end hon. speaker, summed up by saying that we would implement the new procedure on experimental basis. Had Shri Kumaramangalam and Prof. Kurien objected to it then and there, this situation would not have arisen. (*Interruptions*)

I understand your limitations. You cannot conceal the fact I have told you the fact. My suggestion is that if you feel it necessary, you may call a fresh meeting. But unless the members of Congress Party agree to it, nothing will come out.

(Interruptions)

PROF. SAIFUDDIN SOZ (Baramulla): Why did you leave me?

MR. SPEAKER: No, I didn't leave you.

(Interruptions)

[*English*]

SHRI VASANT SATHE (Wardha): Sir, I would like to bring to your kind notice that this House is run not only as per the rules but by well-established conventions. That is the basis of parliamentary practice. Now, Sir, what is known as the Zero Hour has actually come to stay. You will appreciate that most of the hon. Members who are today on the Treasury Benches have come up to be known as good parliamentarians and better parliamentarians, because of Zero Hour.

AN HON'BLE MEMBER: Including you...

SHRI VASANT SATHE: Sir, the hon. Finance Minister had become virtually a hero because of the Zero Hour. He was called by the entire media the hero of the Zero Hour. Therefore Sir, I would request you not to destroy a very valuable convention of this House *(Interruptions)*

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): I agree that my birth place is Zero Hour.

SHRI VASANT SATHE: Thank you very much. Sir, whatever your intentions may be, of trying to minimise the commotions that

take place here, if you give some time for this procedure that you want to follow in addition to Zero Hour, then, it is all right. Sir, I tell you what is likely to happen. If Members are allowed to raise the points that they want to raise, probably the time consumed in Zero Hour can automatically be reduced. But please do not destroy the convention of the House. I know that Prof. Madhu Dandavate used to extend the Zero Hour to three hours, four hours, even to the whole day. This was happening then. Kindly see the record, Sir. Not only that. I am afraid, today the champions of the present Government, the crutches on which the Government is resting, were most vocal in the Zero Hour—Shri Basudeb Acharia, Shri Somnath Chatterjee and all of them. Therefore, Sir, please don't do away with this convention. *(Interruptions)*

SHRI SOMNATH CHATTERJEE (Bolpur): They have taken it up only to emulate us. *(Interruptions)*

SHRIMATI GEETA MUKHERJEE (Panskura): Sir, the hon. Members must know that Zero Hour was denied during their rule. *(Interruptions)*

SHRI BASUDEB ACHARIA (Bankura): They also tried to do away with Zero Hour. *(Interruptions)*

[*Translation*]

SHRI VASANT SATHE: Mr. Speaker, I can swear by the sacred Geeta that we never denied zero hour. *(Interruptions)*

[*English*]

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): Mr. Speaker, Sir, when this was discussed yesterday, this side was represented by Hon'ble Kumaramangalam... *(Interruptions)* and Prof. Kurien and a consensus was arrived at. *(Interruptions)* It was said that out of those who give notices upto

10.30 a.m. seven Members will be given two minutes each only and after that, for 15 minutes others will be allowed to raise questions which they want to raise. So, the total time at your disposal will be 30 minutes,—two minutes each for seven Members, that means, 15 minutes, and another 15 minutes will be at your discretion to allow other members to raise their questions. That was discussed yesterday. The total time for this will be 30 minutes. That was the consensus arrived at. So, today I am surprised to know that those who agreed to this—15 minutes for this and 15 minutes to raise other questions in the Zero Hour—are opposing it today. The Zero hour is not being taken away. So, Sir, this practice that was agreed upon yesterday should be enforced and today since most of the Members do not know about it, they should be allowed and the old practice may continue today. But from tomorrow the decision should be implemented. *(Interruptions)*

MR. SPEAKER: Please take your seats.

I think we will not prolong the discussion on this. I can have the sense of the House and I will again call a meeting of all the leaders and since Indrajit Babu and Advaniji have observed that from today it should not start, I think after talking to the leaders, I will again come to a conclusion.

(Interruptions)

MR. SPEAKER: I have told you that I will again call a meeting of the leaders and take a decision. And now I will call the Members today who have already given their names and hear them, and then I will see what can be done.

Yes, Mr. Madan Lal Khurana.

(Interruptions)

MR. SPEAKER: I am calling you all one

by one.

(Interruptions)

SHRISONTOSH MOHANDEV (Tripura West): Zero Hour must stay. *(Interruptions)*

PROF. P.J. KURIEN: Sir, I am on a point of order.

MR. SPEAKER: What is your point of order?

(Interruptions)

PROF. P.J. KURIEN: Sir, as hon. Satheji has mentioned here, this House is not run by only strict rules, but by conventions also. Over the last so many years, the convention is that in the Zero Hour, the first opportunity is given to the Opposition. *(Interruptions)* They themselves have gone on record to say that they are part of the Treasury Benches. So, if you call, it should be from the genuine Opposition. Secondly, we have moved an Adjournment Motion and the Adjournment Motion has precedence over all other Motions.

SHRI VASANT SATHE: Sir, I have a point of order under Rule 56. *(Interruptions)*

[*Translation*]

MR. SPEAKER: Mr. Acharya, you please take your seat. Let him raise his point of order.

[*English*]

SHRI VASANT SATHE: Sir, Rule 56 says:

"Subject to the provisions of these rules, a motion for an adjournment of the business of the House for the purpose of discussing a definite matter of urgent public importance may be made

with the consent of the Speaker."

Sir, the business of the House is to be adjourned. Naturally, what does it mean? It means that whenever an Adjournment Motion is moved, it must get precedence over other matters. The pseudo Opposition must not get priority; the rule is that the Member from the genuine Opposition moving an Adjournment Motion must get precedence. Kindly call upon Shri Dinesh Singh.

[*Translation*]

PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar): I would like to raise a point of order that a reference has been made about the convention of the House ... (*Interruptions*)...

[*English*]

SHRI KALKA DAS (Karol Bagh): Who are you to raise about the rules? The speaker will decide about it.

[*Translation*]

PROF. VIJAY KUMAR MALHOTRA: I would like to speak about zero hour. Zero Hour cannot take the place of Calling Attention or Rule 377 and during Zero Hour, everybody can raise his important point. What does it mean... (*Interruptions*)

MR. SPEAKER: There is no business.

[*English*]

SHRI DINESH SINGH (Pratapgarh): Mr. Speaker, Sir, from the last week, I have been trying to raise in this House, the serious situation that is emerging from the communal disturbances in Kanpur and Mathura. Yesterday, I moved an Adjournment Motion on the situation developing in Mathura. Some of my colleagues Members of Parliament

and I had the occasion to visit Mathura yesterday...

MR. SPEAKER: I have not permitted it Mr. Dinesh Singh. Please take your seat.

(*Interruptions*)

SHRI DINESH SINGH: I cannot understand why the hon. Members from the BJP are objecting to raising this important matter. Are they responsible to this? Why it is hurting them the most?

[*Translation*]

PROF. VIJAY KUMAR MALHOTRA: We object because he should speak before you. There is nothing like your exclusive right, nor is there anything like privileged class.

SHRI JANARDAN TIWARI (Siwan): This is the violation of your order.

MR. SPEAKER: If notice has come, I would let you know after discussing it in the BAC.

[*English*]

Please take your seat.

(*Interruptions*)

SHRI DINESH SINGH: Why we are raising the Mathura issue is because it has special relevance. (*Interruptions*)

MR. SPEAKER: I have told you that notices have reached me. The Business Advisory Committee will consider it and I will let you know the decision of it.

SHRI DINESH SINGH: Our point is, adequate time should be given to discuss this matter. It is a matter which concerns the whole House and the country. What is beginning in Mathura will have repercussions in

the country. We would like to have a full-fledged discussion.

MR. SPEAKER: The Business Advisory Committee will consider your notices. I cannot permit adjournment-motion. There is no adjournment-motion.

[*Translation*]

SHRI KALKA DAS: Mr. Speaker, Sir, you have called Mr. Madan Lal Khurana, so please listen to him

SHRI MADAN LAL KHURANA (South Delhi): You have allowed me to speak and I am being discriminated against... (*Interruptions*)

[*English*]

MR. SPEAKER: I have not permitted Kalp Nath Ji.

...(*Interruptions*)...

MR. SPEAKER: The Business Advisory Committee will decide on this.

...(*Interruptions*)...

[*Translation*]

SHRI KALP NATH RAI (Ghosi): The Habib Sharif and the Quran have been torn there.

MR. SPEAKER: I have not allowed you to speak. I have also not admitted your adjournment motion.

...(*Interruptions*)...

[*English*]

MR. SPEAKER: The Business Advisory Committee will consider it.

...(*Interruptions*)...

[*Translation*]

MR. SPEAKER: Why are you standing? I have said that this matter will be decided by B.A.C., Mr. Kumaramangalam.

[*English*]

SHRI P.R. KUMARAMANGALAM: Mr. Speaker, Sir, about the communal forces in the country, we want an adjournment-motion to be discussed in this House.....

MR. SPEAKER: I have told the House that I have not permitted adjournment-motion.

(*Interruptions*)

MR. SPEAKER: Mr. Madan Lal Khurana.

(*Interruptions*)

MR. SPEAKER: I have not permitted adjournment-motion.

SHRI P.R. KUMARAMANGALAM: All over the country, nation-wise, there is a conspiracy to create communal clashes. On 21st, it came to Mathura. They want to destroy the very secular fabric of this nation. (*Interruptions*)

MR. SPEAKER: No. Mr. Madan Lal Khurana.

(*Interruptions*)

[*Translation*]

SHRI JANARDAN TIWARI: They are creating communal riots in a planned way, be it Mathura or Gujarat.... (*Interruptions*)....

SHRI M.J. AKBAR (Kishanganj): Hon.

Shri Subodh Kant ji is sitting here. He may please say something.... (*Interruptions*) He is also a Minister, Why are you silent? Why don't you speak?.... (*Interruptions*)....

MR. SPEAKER: Please be seated.

....(*Interruptions*)....

MR. SPEAKER: What are you asking? He has said that Business Advisory Committee will decide about it Yes, Mr. Indrajit Gupta.

(*Interruptions*)

MR. SPEAKER: Please sit down. Mr. Rao, Mr. Basheer and Mr. Rakesh, please take your seats

(*Interruptions*)

MR. SPEAKER: What are you doing please?

(*Interruptions*)

[*English*]

SHRI INDRAJIT GUPTA: After all, this House is meant for discussion, not for anything else. I hope. We have come here only to discuss. It is true that while the Grants of different Ministries are being discussed, there is some sort of an understanding that there should not be more than one motion under Rule 193 discussed every week. It is an understanding. We have been following that. In the last meeting, the Business Advisory Committee, in its wisdom, decided that this week, we would discuss the atrocities on Harijans and next week, we would discuss the price rise. Neither of these are unimportant matters. They are extremely urgent. I do not want to minimise that. But, in the meantime, it is also true—that is the difficulty now—that the communal situation has taken

a turn for the worse. In Kanpur, Mathura and all these places, very disturbing things are taking place. Now you may sit with the Business Advisory Committee or with the representatives of the parties and see whether it is possible, in addition to this price rise and atrocities on Harijans, to find out time for a discussion on the communal situation. I am not supporting their Adjournment Motion. On what they want a discussion, we also want a discussion. Everybody can discuss and put forward their views.

SHRI SOMNATH CHATTERJEE (Bolpur): We said that yesterday. A statement can be made and on that, there can be a discussion.

SHRI P.R. KUMARAMANGALAM: We want Adjournment Motion.

MR. SPEAKER: We all agree to discuss it, but on adjournment motion.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): It is a very important matter. We have no objection to discuss it. We have already decided that the atrocities on weaker sections will be discussed this week and the price rise on 2nd and 3rd. That is what we have decided. Certainly, in between we can squeeze in one more statement also on this. (*Interruptions*)

SHRI VASANT SATHE: In the normal way, if everybody agrees, let us have discussion under Rule 1903 today itself. There is no harm. We can discuss it not through an Adjournment Motion but under rule 193. Why I am saying this is because he is telling you something. This is a very important matter. We do not want further communal escalation to take place in this country. (*Interruptions*)

--MR. SPEAKER: There is no objection

to it. I think the sense of the House is that we can take it up under Rule 193 today. At what time?

(Interruptions)

SHRI P. UPENDRA: We can discuss it afterwards about the time.

[Translation]

SHRI VASANT SATHE: What are you doing? The schedule of 4 o' clock is all right*(Interruptions)*....

Please agree it.*(Interruptions)*....

[English]

MR. SPEAKER: Let us hear Mr. Upendra.

[Translation]

SHRI J.P. AGARWAL (Chandni Chowk): Mr. Speaker, Sir, the cumulative and enhanced electricity bills are being sent to the Delhiites. *(Interruptions)*....

MR. SPEAKER: Please take your seat.

....*(Interruptions)*....

[English]

SHRI P. UPENDRA: Sir, at 3 O' Clock the Home Minister will reply to the debate on the Demands for Grants. Immediately after the demands are voted, at 4 o' Clock he can make a statement, on the basis of which there can be a discussion.

MR. SPEAKER: At 4 o' Clock we will take up discussion under Rule 193.

[Translation]

SHRI KALKA DAS: Mr. Speaker, Sir, two women and 9 children were burnt in yesterday's fire. *(Interruptions)*....

[English]

SHRI VASANT SATHE: Sir, I gave a notice of breach of privilege. *(Interruptions)*

MR. SPEAKER: I have not permitted it.

SHRI VASANT SATHE: You have not even heard me. I have given a notice of breach of privilege

MR. SPEAKER: I have not permitted that.

(Interruptions)

SHRI VASANT SATHE: I never raise frivolous matters. I this House, yesterday—I hope hon. Minister Shri Upendra will agree—we were put in very embarrassing position.

MR. SPEAKER: I have not permitted you to raise the breach of privilege issue. I am very clear on that I have not permitted you.

*(Interruptions)**

MR. SPEAKER: You have given a notice.

(Interruptions)

MR. SPEAKER: I have not allowed Mr. Sathe. Nothing will go on record.

*(Interruptions)**

MR. SPEAKER: Mr. Sathe, I have to proceed with the business of the House.

(Interruptions)

MR. SPEAKER: I have disallowed Mr. Sathe.

*(Interruptions)**

MR. SPEAKER: The Prime Minister has taken my permission.

(Interruptions)

MR. SPEAKER: I have not allowed it.

*(Interruptions)**

MR. SPEAKER: Take your seat. Mr. Sathe, please take your seat.

*(Interruptions)**

MR. SPEAKER: I have told you that I have not allowed you

*(Interruptions)**

MR. SPEAKER: There is no point of order.

*(Interruptions)**

MR. SPEAKER: I have not allowed it.

*(Interruptions)**

[*Translation*]

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir. I have a point of order. You didn't permit me while Shri Sathe goes on speaking. That should not go on record. *(Interruptions)*

[*English*]

MR. SPEAKER: Whatever Mr. Sathe has said has not gone on record. I have not permitted him.

*(Interruptions)**

MR. SPEAKER: Not on this.

(Interruptions)

MR. SPEAKER: Please go and take your seat.

(Interruptions)

PROF. P.J. KURIEN: There are two very important issues involved. As Shri Sathe said....

MR. SPEAKER: I have not permitted Shri Sathe.

(Interruptions)

MR. SPEAKER: I have already said, the Prime Minister has taken my permission.

(Interruptions)

MR. SPEAKER: You must allow me to proceed with the business of the House. Let me proceed with the business of the House..

(Interruptions)

MR. SPEAKER: Let me go with the business of the House. Shri Advani.

(Interruptions)

SHRI L.K. ADVANI: Is it a repeat performance of yesterday? *(Interruptions)*

[*Translation*]

SHRI L.K. ADVANI : Mr. Speaker, Sir, I know the House gave its opinion about what happened here with regard to the repeat performance of yesterday. May be yesterday they assumed....

[*English*]

We did not earn the condemnation of yesterday. Therefore, they are trying to make up today. I am surprised that allegations of falsehood have been made against the Prime Minister. I appeal to you to expunge these remarks. (*Interruptions*)

[*Translation*]

I would like to submit that the display of such type of irresponsibility...

[*English*]

That should not go on record. This is absolutely baseless.

(Interruptions)

MR. SPEAKER: I have not permitted them.

(Interruptions)[*Translation*]

MR. SPEAKER: How can I go with the business of the House if you do not allow me to function in an orderly manner.

[*English*]

MR. SPEAKER: If you are not going to allow the House to function, I can adjourn the House. But, if the House has to function, I have to be allowed to regulate the proceedings of the House. I am in the hands of the House. You may decide it now.

(Interruptions)

MR. SPEAKER: You must allow the Speaker to regulate the proceedings of the House.

(Interruptions)

MR. SPEAKER: Please allow the House to run in an orderly manner.

(Interruptions)

13.00 hrs.

MR. SPEAKER: Nothing is going on record. (*Interruptions*) Those who speak without my permission will not go on record.

(Interruptions)[*English*]

MR. SPEAKER: All of you now take your seats. Mr. Khurana may speak now.

(Interruptions)

MR. SPEAKER: Only Mr. Khurana's speech will go on record and nobody else will go on record.

(Interruptions)[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, today's newspapers have reported that a Police Inspector named Beant Singh and a constable named Mangal Singh were involved in the bomb incidents that took place in Delhi some days ago. (*Interruptions*)

Mr. Speaker, Sir, such persons against whom criminal cases have been pending in courts of law were recruited in Police Department during their regime. (*Interruptions*)

Mr. Speaker, Sir, the records of the police personnel appointed during their time are missing. (*Interruptions*)

SHRI KALKA DAS: Mr. Sathe, if you keep on shouting like this, we too will not allow you to speak. (*Interruptions*)

MR. SPEAKER: You please take your seat. I understand that Shri Madan Lal has made his point despite interruptions by them. The second name in the list with me is that of Shri Harish Rawat. He may now speak. (*Interruptions*)

MR. SPEAKER: You please take your seat. I was saying that I will go according to the list before me. Seven people were on the panel to speak and Shri Madan Lal Khurana is the first speaker. The second name in the list is that of Shri Rawat. I request Shri Rawat to please listen to Shri Madan Lal Khurana for a minute. After him I will call Shri Rawat and then other members in accordance with serial order.

(*Interruptions*)

MR. SPEAKER: Nothing goes on record.

(*Interruptions*)*

MR. SPEAKER: You must first hear the Minister then I will call you. I have called Prof. Dandavate.

(*Interruptions*)

MR. SPEAKER: No Member is allowed to speak. I cannot hear what they are saying.

(*interruptions*)

MR. SPEAKER: You must be tolerant to them and they must be tolerant to you.

(*interruptions*)

SHRI HARISH RAWAT (Almora): Sir, had allowed me to make my submission.

MR. SPEAKER: I cannot hear what you are saying.

SHRI HARISH RAWAT: Sir, they must allow us to speak.

MR. SPEAKER: You should also allow them to speak.

SHRI HARISH RAWAT: Sir, I am not responsible for their behaviours. Why are you punishing me, Sir?

MR. SPEAKER: I have not called you, Mr. Rawat. I am not punishing you.

[*Translation*]

I am not punishing you.

(*Interruptions*)

[*English*]

MR. SPEAKER: Yes, Prof. Dandavate.

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): Mr. Speaker, Sir, I am thankful to the hon. Members who have allowed me to make a brief submission in the interest of the functioning of the House. Sir, I have no grouse when Opposition Members legitimately raise any issue but if the present atmosphere in the House continues neither the Members on the Opposition side can raise very vital, issues so as to catch the attention. (*Interruptions*)

MR. SPEAKER: Please be tolerant Mr. Sathe. Allow him to speak.

(*Interruptions*)

PROF. MADHU DANDAVATE: Will you kindly listen to me?

Sir, I wish to make it clear that I don't want to cast aspersions on a single Member who has raised the issue either about the Prime Minister or anyone of us. I only have a humble appeal to them. They want to raise very important sensitive issues they have the right to do it-but they raise it in the hope that they can catch the attention of the entire House and if any Statement is to come they can demand for it. Similarly Members from the Opposition side-I mean the ex-Opposition, the Members of the ruling party-want to raise certain issues so that the attention of the entire House and through the House the attention of the country can be drawn.

I will request humbly all the Members and Leaders of the Opposition that, Leaders of the Opposition, Leaders of all other parties and also the Parliamentary Affairs Minister will sit with you and try to evolve a methodology by which ample opportunity will be available to the Opposition. I myself as are former Opposition Member would say that if no opportunity is available for the Opposition, what is the Opposition for? I fully justify that. For that, let us try to evolve a methodology so that in future whatever you raise, that will be understood by the House, that will be heard with rapt attention. And similarly, Members from the other side, when they raise important issues, when their names are called, they will also be listened to. (*Interruptions*)

SHRI VASANT SATHE: The main issue is about the falsehood. (*Interruptions*)

PROF. MADHU DANDAVATE: I want to react to what our friends have said.

PROF. P. J. KURIEN: Before you react, the basic question here is about the false-

hood. What is your reaction to it? (*Interruptions*)

PROF. MADHU DANDAVATE: Thank you for your tolerance. Mr. Sathe is keen to know what I have said about the methodology, to have a smooth running of the House from both the sides. He said that I did not say anything about the Prime Minister. Is it the contention of Mr. Sathe that the Speaker should give a ruling that if any one is sick, he must be permanently sick? I do not know why this issue has been raised. Forget that. Let us go to the main issue as to how the issues are to be raised in the House. (*Interruptions*)

SHRI M. J. AKBAR: Why is he justifying his absence? (*Interruptions*)

[*Translation*]

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): Mr. Speaker, Sir, their contention is this that since the Hon. Prime Minister did not come to the House to introduce his ministers... (*Interruptions*)

SHRI DAU DAVAL JOSHI (Kota): The former Prime Minister often absented himself from the House for long time even for 3 months. Shri Rajivji, at times, didn't come to the House for 3 long months together. (*Interruptions*)

SHRI NATHU RAM MIRDHA: You are trying to maintain that the news of illness was false. (*Interruptions*) you mean that all of us took recourse to falsehood. (*Interruptions*)

SHRI VASANT SATHE: Yes, Sir, this is what we mean. (*Interruptions*)

SHRI NATHU RAM MIRDHA: One can fall ill for 5 minutes too.

SHRI NATHU RAM MIRDHA: (*Inter-*

ruptions) ... There can be a sickness of the type of stomachache for short duration. Why are you behaving like this? Lakhs of rupees of the public are being spent on this House. You are mistaking my contention. (*Interruptions*)

One may fall ill any time. One can feel unwell any time. There is no need for us to tell lies here. He was really not feeling well at that time. In the evening, he was able to attend to his work. There is nothing to raise such an uproar about it. Please allow this House to function. Crores of rupees of the country are being spent on it. Ponder for a while please. You are senior members. (*Interruptions*)

SHRI VASANT SATHE: Can you tell me what type of that 5 minutes' sickness was?

SHRI NATHU RAM MIRDHA: I called on him in the evening and enquired about his health. I am telling you the truth.

SHRI VASANT SATHE: What had gone wrong with him?

SHRI NATHU RAM MIRDHA: Please listen patiently. Why are you trying to be intolerant? Keep quiet please. One can suffer from a temporary stomachache. (*Interruptions*)

I am telling you that he had headache and he felt giddy. There can be temporary and short-lived sicknesses too which may subsequently stand cured or subside. Why are not you allowing this House to run smoothly?

Now You may leave this subject here itself and allow the proceedings of the House to continue. (*Interruptions*)

SHRI NATHU RAM MIRDHA: He was feeling giddy. (*Interruptions*)

[*English*]

SHRI SOMNATH CHATTERJEE: It is now nearly 1.30 p.m. one-and-a-half hours have been lost out of the time allotted for the important discussion on the Demands for Grants of the Home Ministry—which was being discussed. There is a discussion at 4 p.m. also. (*Interruptions*)

MR. SPEAKER: The House stands adjourned, to meet again at 2.30 p.m.

13.28 hrs

The Lok Sabha adjourned for lunch till thirty minutes past Fourteen of the Clock

14.35 hrs.

The Lok Sabha re-assembled at thirty five minutes past Fourteen of the Clock

[MR. SPEAKER IN *the Chair*]

[*Translation*]

SHRI KALKA DAS (Karol Bagh): I have given in writing regarding the incidents of fire in Delhi.

MR. SPEAKER: Please be seated. I would like to tell Mr. Khurana and Mr. Malhotra that I will call them. You may proceed peacefully and do not repeat the history. (*Interruptions*)

SHRI KALKA DAS: In my Constituency, Motiakhan, there was a fire. Eleven persons have died of burns and I have given it in writing.

MR. SPEAKER: Please take your seat. the Minister is going to make a statement about it. (*Interruptions*)

SHRI H. K. L. BHAGAT (East Delhi): There is no arrangement there, people are not getting drinking water... (*Interruptions*)

SHRI KALKA DAS: First of all Shri Sathe should apologize for his behaviour, then only he would be allowed to speak.

MR. SPEAKER: Please sit down. I am calling Shri Somnath Chatterjee.

[*English*]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, we have been in the midst of a discussion. It was on a very important Ministry, Ministry of Home Affairs. Its grants are being discussed. The Minister is to reply today. There are many Members who wanted to speak. I do not know, whether you will allow time for that. But we want to participate in that. Communal situation is there. The discussion is to take place on it. Discussions on the Demands for Grants of the other Ministries are also to take place. Such important issues are being raised and will be raised no doubt. I request all sections of the House to see that this important business is carried on, discussion on the Home Ministry is carried on and subsequently discussion on the communal situation, Mathura situation can be taken up. Therefore, let the House go on with the very important discussions. I request all sections of the House to cooperate... (*Interruptions*)

[*Translation*]

SHRI KALKA DAS: Today, he should not be allowed to speak unless he apologises for his behaviour.

[*English*]

MR. SPEAKER: Please take your seats. I will call all leaders of parties and the hon. Members. Shri Sathe Saheb met me in my Chamber. He wants to cooperate with me for

the House to carry on with the business in an orderly manner. He just wants to speak one or two sentences.

(*Interruptions*)

MR. SPEAKER: Shri Advani.

(*Interruptions*)

MR. SPEAKER: Please allow your leader to speak.

(*Interruptions*)

[*Translation*]

SHRI VIJAY KUMAR MALHOTRA (Delhi Sadar): Will the House function as per their wishes, we will not allow this to happen.

(*Interruptions*)

SHRI L. K. ADVANI (New Delhi): Mr. Speaker, Sir, the main cause of all this resentment is the sequence of events as they have taken place this morning. As per your directions this morning, when my colleague Shri Khurana got up to speak the members of opposition created such a situation under the leadership of Shri Sathe that your directions could not be carried out and despite your repeated intervention, they did not allow Shri Khurana to speak for one and a half hour and all that created a tension.

Mr. Speaker, Sir, it is my humble submission that the proceedings of the house should be guided by your directions. Whatever directions you give, must be observed. If you so desire, non of our members would speak, but we will certainly not allow these people, who are 193 in number and have occupied treasury benches for so many years, to shout down the members of my party. It must be clearly understood that this will not be tolerated. So far as obstructionism is concerned, even five to ten members are

sufficient for it. As such if the proceedings of the House are to be conducted smoothly, at least one thing shall have to be accepted by you that whatever verdict you give, it should be honoured by all of us. The action of not allowing Shri Khurana to speak for one and a half hour was not a protest against him, it was rather a protest against you for one and a half hour... (*Interruptions*)

As such, on behalf of my party, I would like to say that after all that has happened in the morning, if the proceedings of the House are to be continued then, as you had desired, Shri Khurana should be allowed to speak and their bonafide intentions can be proved if they respond to your persuasion to abide by your directions. (*Interruptions*)

MR. SPEAKER: Order, please. Please sit down.

SHRI KALKA DAS: Defiance of your directives will not be allowed. (*Interruptions*)

MR. SPEAKER: As such, I have decided to go as per today's agenda which is before the house. Prof. Vijay Kumar Malhotra will present the first report of the Committee on Government Assurances.

(*Interruptions*)

14.43 1/2 hrs.

COMMITTEE ON GOVERNMENT
ASSURANCES

[*Translation*]

PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar): I beg to present the first report (Hindi and English versions) of the Committee on Government Assurances.

14.44 hrs.

COMMITTEE ON PAPERS LAID ON THE
TABLE

(i) First Report

[*English*]

SHRI L. BALARAMAN (Vandavasi): I beg to present the first Report (Hindi and English versions) of the Committee on Papers laid on the Table.

(ii) Minutes relating to First Report

[*English*]

SHRI L. BALARAMAN (Vandavasi): I beg to lay on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the table relating to their First Report.

14.45 hrs

STATEMENT BY MINISTER

**Railway Minister Allegedly Having
Writtedn A Letter to the Prime Minister
Charging Home Minister to be in
League with J & K Territorlists**

[*English*]

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): On more than one Accasion, some Honourable Members of the House have made the point that I have addressed an 8-page letter to the Prime Minister charging, *inter-alia*, that the Union Home Minister is in league with terrorists in Jammu and Kashmir. I have written no such letter-8-page or any page. It is also preposterous to even think that the Union Home Minister can have anything to do with the subversives in J & K.